

(In pursuance of order of Hon'ble National Company Law Tribunal, Allahabad Bench dated 23.08.2019)

FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF CREDITORS OF M/S RUDRA AUTO TECH ENGINEERING PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	RUDRA AUTO TECH ENGINEERING PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor	27 TH DECEMBER, 2011
3.	Authority under which Corporate Debtor is Incorporated / Registered	ROC- Uttarakhand
4.	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U34100UR2011PTC000065
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Registered Office: HOUSE NO 62, RAMJI VIHAR, DEWAL CHAUD HALDWANI UR 263139IN Factory Address PLOT NO 42B, SECTOR - 5 OPP. BANK OF BARODA, IIE-SIDCUL PANTNAGAR DISTT.US NAGAR UTTARKHAND - 263153
6.	Insolvency Commencement Date in respect of Corporate Debtor	03/09/2019 (Copy of Order received by IRP on 04/09/2019)
7.	Estimated Date of Closure of Insolvency Resolution Process	01/03/2020 (180 days from the date of commencement of Insolvency Resolution Process)
8.	Name and Registration Number of the Insolvency Resolution Professional acting as Interim Resolution Professional, as Registered with the Board	RAKESH SINGH SENGAR IBBI/IPA-002/IP-N00455/2017-2018/11405
9.	Address and Email of the Interim Resolution Professional, as Registered with the Board	Bihari Bhawan Flat no 6 Third Floor S P Marg Civil Lines, Allahabad 211001 Email:rakeshsengar1957@gmail.com
10.	Address and Email to be used for correspondence with the Interim Resolution Professional, if different from those given at Sl. No. 9	Bihari Bhawan Flat no 6 Third Floor S P Marg Civil Lines, Allahabad 211001 Email: irp.rudraauto@gmail.com



11.	Last date for submission of claims	18/09/2019
12.	Classes of Creditors, if any, under clause (b) of subsection (6A) of Section 21, ascertained by Interim Resolution Professional	NA
13.	Names of Insolvency Professional identified to act as Authorised Representative of Creditors of Class (Three names in each class)	NA
14	(a) Relevant Form (b) Details of Authorised Representatives are available at:	Web link: http://ibbi.gov.in/downloadform.html Physical Address: Bihari Bhawan Flat no 6 Third Floor S P Marg Civil Lines, Allahabad 211001

Notice is hereby given that the Honble' National Company Law Tribunal, Allahabad Bench has ordered the commencement of a Corporate Insolvency Resolution Process against RUDRA AUTO TECH ENGINEERING PRIVATE LIMITED on 03/09/2019(Copy of Order received by IRP on **04/09/2019**)

The creditors of RUDRA AUTO TECH ENGINEERING PRIVATE LIMITED are hereby called upon to submit a proof of their claims in the Relevant Forms as per Column No 14 under IBBI (Insolvency Resolution Process for Corporate Persons) Regulation, 2016 on or before 18/09/2019 to the Interim Resolution Professional at the address mentioned against Item 10.

The financial creditors shall submit their proof of claims by electronic means only.

The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. **NOT APPLICABLE.**

Submission of false or misleading proofs of claim shall attract penalties.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of following specified forms:

- Form B for claims by Operational Creditors except Workmen and Employees;
- Form C for claims by Financial Creditors;
- Form CA for claims by Financial Creditors in a Class (under the Real Estate Project)
- Form D for claims by workmen and Employees;
- Form E for claims by Authorized Representatives of Workmen and Employees
- Form F for claims by Creditors other than Financial Creditors and Operational Creditors.



RAKESH SINGH SENGAR

**Interim Resolution Professional
RUDRA AUTO TECH ENGINEERING PRIVATE LIMITED (UNDER CIRP)**

Date:04/09/2019